

The question of extending the scheme to the capital or another important city of the remaining States none of whose cities is at present included, is under examination.

White-washing of Government building in Delhi

183. SHRI B. K. DASCHOWDHURY:
SHRI SHANKAR DEV:

Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether Government have decided not to get the Government built houses for the Central Government employees in Delhi white-washed during this year;

(b) if so, the reasons for the same; and

(c) whether Government would consider the case of multi-storeyed buildings on separate footings and if not the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND IN THE MINISTRY OF WORKS AND HOUSING (PROF. D. P. CHATTOPADHYAYA): (a) and (b). On 18th November, 1971, Government had imposed a ban on white-washing, repairs, minor works and additions/alterations to all buildings both residential and non-residential as a measure of economy to meet the situation arising out of the large influx of refugees from Bangla Desh.

In December, 1971, this ban was relaxed to the extent that white-washing may be done departmentally in bathrooms and kitchens of residential buildings on change of tenancy.

In March, 1972, it was decided that the ban may be further relaxed to the extent that (i) white-washing may be done in the buildings which were not white-washed in 1971-72; and (ii) white-washing/distempering may be done in the residences allotted to the newly elected Members of the Rajya Sabha.

2350 LS—9

(c) No, Sir. Government do not consider it desirable to make any distinction between multi-storeyed buildings and others in regard to white-washing.

Unauthorised Tea Stall in DIZ Area, New Delhi

184. SHRI B. K. DASCHOWDHURY:
Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether the unauthorised tea stall constructed in the DIZ Area, Mandir Marg, New Delhi has been removed and clearance certificate issued to the contractor; and

(b) if not, the reason therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND IN THE MINISTRY OF WORKS AND HOUSING (PROF. D. P. CHATTOPADHYAYA):

(a) and (b). The tea stall could not be removed as the stall owner has obtained a stay order from the Court. On the completion of the work, necessary certificate has been issued to the Contractor.

Cultural Centres in the Country

185. SHRI B. K. DASCHOWDHURY: Will the Minister of CULTURE be pleased to state:

(a) the names and locations of the cultural centres functioning in the country; and

(b) the names and locations of the new centres proposed to be opened in the country in the near future?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): (a) and (b). A proposal to set up a Cultural Complex in Delhi is under consideration of Government. Details thereof are yet to be worked out.